

report dated 18-12-1978, it was noticed that the amount of bad debt allowed for the assessment year 1971-72 is Rs. 30,980/- and not Rs. 20,980 as mentioned in reply to the Parliament Question. The Commissioner of Income-tax has reported that this was due to a typing error. The answer may therefore please be allowed to be corrected.

Statement Correcting the reply given to Unstarred Question No. 608 dated 23.2-1979 re. purchase of Passenger Planes.

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): In the English version of reply to part (b) of Unstarred Question No. 608, answered on the 23rd February, 1979, in line 6 please read "Rs. 148 44 Crores" in place of "Rs. 143 44 Crores" being a typographical error. Correct figure of "Rs. 148 44 Crores" has been mentioned in the Hindi version.

This error did not immediately come to the notice of Ministry of Tourism and Civil Aviation. As soon as the error was detected, immediate action has been initiated.

#### PAPERS LAID ON THE TABLE

NOTIFICATION UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): I beg to lay on the Table a copy of the Export of Jute Products (Inspection) (Amendment) Rules, 1979, (Hindi and English versions) published in Notification No. S.O. 128(E) in Gazette of India dated the 9th March, 1979, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-4139/79].

CERTIFIED ACCOUNTS AND AUDIT REPORT OF NATIONAL COOPERATIVE UNION BANK OF INDIA FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): Sir, I beg to lay on the Table a copy of the Certified Accounts of the National Cooperative Union of India for the year 1976-77 together with the Audit Report thereon [Placed in Library. See No LT- 4140/79].

SHRI JYOTIRMOY BOSU (Diamond Harbour) I have written to you (*Interruptions*) Please call the Minister to order. Please Call the House to order Mr. Speaker, you are there to regulate the business of the House. You have to also protect the interest of the Members ..

MR. SPEAKER: Yes, what do you want? Come along .

SHRI JYOTIRMOY BOSU: They are saying 'Accounts for the year 1976-77'. How much time has passed now? In which year are we now? Why should this be delayed so much? You go on telling them every day, this should not happen, Government should take a note of this and this sort of delay should not happen again. But they go on ignoring you. You are keeping quiet.

MR. SPEAKER: What else can I do? I can only send it to the Committee

SHRI JYOTIRMOY BOSU: The Minister should be asked to explain it to the House. Why should such things happen? The trouble is this. These bureaucratic taxi-drivers do something wrong and they make the Minister the scapegoat for everything. The Minister is signing on the dotted line and he comes before the House. If they are not told to do a little homework, if you do not pull up the bureaucrats, this House will become nothing but a circus, as it is done.

श्री शरद बाबब : अध्यक्ष महोदय, मुझे वह यह कहना है कि ...

MR. SPEAKER: No, no. You have to give notice ....

श्री शरद बाबब : आपकी मैं 25 बार देता हूँ, आप मेरी बात नहीं सुनते हैं।

MR. SPEAKER: You have to give earlier notice to the Speaker.

श्री शरद बाबब . अध्यक्ष महोदय, कल जो हुआ, जयप्रकाश की जी जो खबर छपी थी ....

MR. SPEAKER: No. I am not allowing you. I have allowed Adjournment Motion to be fixed on Monday.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Sir, on a point of order....

MR. SPEAKER: All right, what is the point of disorder?

SHRIMATI PARVATHI KRISHNAN: Shri Jyotirmoy Bosu called the House a circus. I object to that. We might wish to be a performer in a circus, but this Parliament is not a circus, Sir.

श्री सुजय कुमार गोयल : यह रिपोर्ट नेसनल को-आपरेटिव यूनियन आफ इंडिया की है। इसकी रिपोर्ट अभी तक सबन पटल पर रखने की प्रक्रिया नहीं रही है क्योंकि यह को-आपरेटिव की है पहले यह एक्स्पेंडिचर की। बाद में कमेटी की जब स्पेशल रिपोर्ट हुई कि सारी टेबल पर रखी जानी चाहिये, जो लेटेस्ट जैसे इन्फार्मेशन मिली, उसके बाद सुरक्षित सभा पटल पर रख दी गई। इनमें देरी नहीं की गई है।

MR. SPEAKER: He says, for the first time they have now laid it. Earlier it was not done. Anyway, they are starting a new practice. It is a good practice.

SHRI JYOTIRMOY BOSU: Why after two years time?

SHRI KRISHNA KUMAR GOYAL: No question of two years. We are starting it just now.

MR. SPEAKER: Item No. 4. Shri Sher Singh.

NOTIFICATION UNDER NAVY ACT, 1957

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): I beg to lay on the Table a copy of Notification No. SRO 75 (Hindi and English versions) published in Gazette of India dated the 10th March, 1979, containing corrigendum to Notification No. S.R.O. 57 dated the 24th February, 1979, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-4141/79].

MR. SPEAKER: Item No. 5, Shri Zulfikarullah.

SHRI JYOTIRMOY BOSU: I have given you notice, Mr. Speaker. All the levies are being clinched through these notifications. These are some very important matters. Already the people are under the burden of price rise. People are already groaning due to the second devaluation of the Indian rupee. You have made an observation earlier from the chair saying that the gazettes must be in the hands of the Members before these papers are laid on the Table of the House so that the Members can have a look on them and come prepared. Where are the gazettes? You are allowing this sort of latitude to the Ministers, while you are controlling us with a ruthless hand.

MR. SPEAKER: I wish, I could do that at least with you.

SHRI JYOTIRMOY BOSU: You kindly ask the hon. Minister to explain why the gazettes did not reach the hands of the Members before this item was entered on the order paper ... (Interruptions) In these notifications, there are wonderful provisions pertaining to biscuits, toothpaste, tooth brushes etc.....

MR. SPEAKER: You cannot go on like this.